

Rep. by Act. 38 of 1978, S. 2 + Sch. I

THE ADMINISTRATORS-GENERAL (AMENDMENT)
ACT, 1972

No. 8 OF 1972

[12th April, 1972]

An Act further to amend the Administrators-General Act, 1963.

BE it enacted by Parliament in the Twenty-third Year of the Republic of India as follows:—

Short
title and
com-
mence-
ment

1. (1) This Act may be called the Administrators-General (Amendment) Act, 1972.

(2) It shall be deemed to have come into force on the 25th day of February, 1972.

Amend-
ment of
sections
9, 10, 29
and 36.

2. In section 9, section 10, section 29 and section 36 of the Administrators-General Act, 1963 (hereinafter referred to as the principal Act), for the words "five thousand", wherever they occur, the words "fifteen thousand" shall be substituted. 45 of 1963.

Repeal
and
savings.

3. (1) The Administrators-General (Amendment) Ordinance, 1972, is hereby repealed. 2 of 1972.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.